

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 505/TL/2026

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to Ananthpuram Transmission Limited.

Petitioner : Ananthpuram Transmission Limited (ATL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 506/AT/2026

Subject : Petition filed under Section 63 and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 15(1)(c) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for adoption of tariff discovered through competitive bidding with respect to transmission System for integration of Ananthapuram-III PS REZ Phase-I (3 GW).

Petitioner : Ananthpuram Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Gayatri Aryan, Advocate, ATL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence to establish the "Transmission System for Integration of Ananthapuram-III PS REZ-Phase-I (3 GW)" ("the Project") and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff-based competitive bidding process. She further submitted that the Petitioner has complied with the requirement to publish notice of the present application in two leading daily digital newspapers, inviting comments from the general public and has also filed an affidavit in this regard.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

a. The Petitioner to implead M/s Krishnagiri REZ Transmission Limited as Respondent and to file an amended memo of parties within three days.

b. Admit and issue notice to all the Respondents, including the impleaded Respondent.

c. The Respondents to file their respective replies, if any, within a week, with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

d. In Petition No. 506/AT/2026, the Bid Process Coordinator, PFC Consulting Limited, to provide complete information as sought vide letter dated 14.9.2026 within a week.

3. The Petitions will be listed for hearing on **16.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)